

(v) (a) Eighth Annual Report and Accounts of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1976-77, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.

(vi) (a) Eleventh Annual Report and Accounts of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1976-77, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.

II. Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at I above.

[Placed in Library. See No. LT-2354/78 for I and II].

I. Notification under the Central Sales Tax Act, 1956

II. The Medicinal and Toilet Preparations (Excise Duties) (Amendment) Rules, 1978

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): Sir, I beg to lay on the Table:

I. A copy (in Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 589, dated the 27th April, 1978, publishing a Corrigendum to Government Notification G.S.R. No. 762(E), dated the 17th December, 1977, under subsection (2) of section 13 of the Central Sales Tax Act, 1956.

[Placed in Library. See No. LT-2346/78].

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 604, dated the 13th May, 1978, publishing the Medicinal and Toilet

Preparations (Excise Duties) (Amendment) Rules, 1978, under subsection (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.

[Placed in Library. See No. LT-2347/78].

I. Notifications under the Customs Act, 1962 and related papers

II. Ministry of Finance (Department of Revenue) Notification and related papers

SHRI SATISH AGARWAL: Sir, I also beg to lay on the Table:

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, together with an Explanatory Memorandum on the Notifications:—

(i) G.S.R. No. 290(E), dated the 16th May, 1978, publishing the Baggage Rules, 1978.

(ii) G.S.R. No. 291(E), dated the 16th May, 1978, publishing the Tourist Baggage Rules, 1978.

(iii) G.S.R. No. 292(E), dated the 16th May, 1978, publishing the Transfer of Residence Rules, 1978.

(iv) G.S.R. Nos. 293(E) to 295(E), dated the 16th May, 1978.

[Placed in Library. See No. LT-2348/78 for (i) and (iv)].

II. A copy (in English and Hindi) of the Ministry of Finance Department of Revenue) Notification S.O. No. 270(E), dated the 3rd May, 1978, together with an Explanatory Memorandum thereon.

[Placed in Library. See No. LT-2349/78].

Report (1976-77) and Accounts of the India Drugs and Pharmaceuticals Limited, New Delhi and related papers.

पेट्रोलियम तथा रसायन और ड्रवर्क
मंत्रालय से राज्य मंत्री (श्री जनेश्वर मिश्र) :

श्रीमान्, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूँ :

I. कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) :—

(क) 1976-77 के वर्ष के लिये इण्डियन ड्रग्स एण्ड फार्मेस्यूटिकल्स लिमिटेड, नई दिल्ली का मोलहवां वार्षिक प्रतिवेदन तथा लेखे, लेखों पर लेबा परीक्षकों के प्रतिवेदन और उस पर भारत के निम्नवत् महा लेखा-परीक्षक की टिप्पणियों सहित।

(ख) कम्पनी के कार्यक्रम की सराहना द्वारा समीक्षा।

II उपरोक्त I में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (अंग्रेजी तथा हिन्दी में)।

[Placed in Library. See No. LT-2350/78 for I and II].

Notification under the All India Services Act 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms):

(i) G.S.R. No. 585, dated the 6th May, 1978, publishing the Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1978.

(ii) G.S.R. No. 586, dated the 6th May, 1978, publishing the Indian Administrative Service (Pay) Fourth Amendment Rules, 1978.

[Placed in Library. See No. LT-2351/78 for (i) and (ii)].

STATEMENT BY MINISTER

Setting up of the Second Press Commission

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI LAL K. ADVANI). Sir, the Hon'ble Members are aware of Government's firm commitment to the functioning of all democratic institutions in a free and unfettered atmosphere. A series of steps have already been taken during the last one year to strengthen the freedom and independence of the press by way of setting right several aberrations of the Emergency. These measures have included the dismantling the apparatus of Press Censorship, the repeal of the Prevention of Publication of Objectionable Matter Act and the revival of the Parliamentary Proceedings (Protection of Publication) Act. A Bill for the establishment of the Press Council has already been introduced in Parliament, and referred to a Joint Committee. Although these steps have paved the way for the revival of a free and independent press, it is considered that the time has come for an indepth examination of the entire state of the press in the country with a view to determining further steps that need to be taken to restore it to full vigour and health.

A comprehensive study of the problems of the Indian Press was conducted by the First Press Commission which submitted its report in July, 1954. Since then, the Indian Press has undergone several changes. It has taken new strides and has acquired an added significance with the continuously expanding readership. As its role in educating public opinion has been firmly established, it is essential to safeguard the freedom and independence of the press against pressures of all kinds. All this points to the need for re-examining its place, status and functioning in a democratic set up—more so, in view of the